

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 330 of 2018

IN THE MATTER OF:

Modest & Parson International Pvt. Ltd.

...Appellant

Vs

Prakash K. Pandya (R.P.)

....Respondents

Present:

**For Appellant: Ms. Shilpa Saini and Ms. Nikita Thapar,
Advocates.**

**For Respondents: Mr. Prakash K. Pandya, CS, Liquidator and
Erstwhile Resolution Professional.**

ORDER

05.07.2019: Mr. Prakash K. Pandya, Liquidator (Erstwhile Resolution Professional) brought to our notice email dated 4th December, 2018 written by 'Modset & Parson International Pvt. Ltd.' to the Resolution Professional stating that the Management has decided to withdraw the appeal. Learned counsel for the Appellant submits that she has no instructions in this regard. Learned counsel for the Appellant may seek instructions in the matter and inform the Appellate Tribunal.

Post the case 'for orders' on **10th July, 2019 at 2:00 PM** at the top of the list.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

am/gc